

Executives of Cement Corporation of India

1751. SHRI MOHAMMAD MAHFOOZ ALI KHAN: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether experienced executives left the State owned Cement Corporation of India (CCI) during the last few years;

(b) if so, how many experienced executives left CCI during the last three years (year-wise) and the reasons therefor :

(c) to what extent the functioning of the CCI has suffered as a result thereof; and

(d) the remedial steps taken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) to (d). During the years 1982, 1983 and 1984, 147 executives had resigned from Cement Corporation of India Ltd. and 408 new executives have joined as per year-wise details given below :—

Year	Left	Joined
1982	48	85
1983	41	236
1984	50	87

Functioning of the Corporation has however, not suffered on this account. The reasons for leaving the Corporation have been stated to be mainly 'personal'. With substantial capacity coming up in Cement Industry, both in private and Public Sectors, such turn-over of executives is unavoidable.

Translation of Central Acts into Regional Languages

1752. SHRI SRIBALLAV PANIGRAHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Central Acts so far translated and published in regional language and the expenditure incurred thereon;

(b) whether the progress made in this regard is considered satisfactory; and

(c) if not, the reasons thereof and the measures being taken to improve the working of the schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) A statement setting out the number of Central Acts so far translated and published in regional languages is attached. The expenditure incurred on translation of the Central Acts into regional languages during the period 1974-75 to 1984-85 is of the order of Rs. 9,92,624.00.

(b) No, Sir,

(c) Translation of Central Acts into regional languages is done by the State agencies. The progress, therefore, depends upon the interest which the State Governments evince in the matter. The State Governments are being constantly exhorted to expedite the translation of various Central Acts into regional languages. At the Law Ministers Conference in 1982, the subject was included as one of the items for discussion, and the then Law Minister requested the State Law Ministers to take steps towards making progress in regard to the translation and printing of various Central Acts in the regional languages by taking advantage of the financial assistance extended by the Centre.

Statement

S. No.	Language.	No. of Central Acts Translated.	No. of Central Acts Printed
1	2	3	4
1.	Assamese	34	—
2.	Bengali	66	14
3.	Gujrati	513	99